

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library. See No. LT 5000/73].

(iii) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri-Poona, for the year 1971-72.

(b) Annual Report of the Hindustan Antibiotics Limited, Pimpri-Poona, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—5001/73].

ANNUAL ACCTS. OF A P STATE ELECTRICITY BOARD FOR 1971-72 AND ANNUAL FINANCIAL STATEMENT OF ORISSA STATE ELECTRICITY BOARD FOR 1973-74, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA) : I beg to lay on the Table—

(1) (i) A copy of the Annual Accounts of the Andhra Pradesh State Electricity Board for the year 1971-72 together with the Audit report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh.

(ii) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.

[Placed in library. See No. LT—5002/73].

(2) (i) A copy of the Annual Financial Statement for the year 1973-74 and Supplementary Financial Statement for the year 1972-73 of the Orissa State Electricity Board, under sub-

section (3) of section 61 of the Electricity (Supply) Act, 1948 read with clause (c)(iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.

(ii) A statement (Hindi and English versions) explaining reasons for laying the above document before Lok Sabha and for not laying the Hindi version thereof.

[Placed in Library See No. LT—5003/73].

12.30½ hrs.

MATTERS UNDER RULE 377

(i) CASES OF FOOD POISONING IN BANDA DISTRICT

SHRI R.R. SHARMA (Banda) : Sir, I want to bring to the notice of the House the following matter under Rule 377 of the Rules of Procedure:

“The reported death of six persons and five others hospitalised in District Banda in two separate cases of food poisoning, after they had allegedly taken bread of the rationed millo”.

It has also been reported that three persons had also died in similar case of food poisoning near Gupta Godawari in Chitrakut. It is strange, Sir, that the Government have already given assurance to the effect in the House but failed to fulfil and save the valuable lives of the people.

अध्यक्ष महोदय, ग्राम अलोना जिला बांदा के निवासी श्री मोहम्मदशाह, उस की पत्नी और लड़का राशन की दूकान से लाए हुए बाजरा की रोटी खा कर मर गए और उस के रिस्तेदार मंगलशाह और उस की माँ चिंताजनक स्थिति में दिनौक 5 मई को अस्पताल में भर्ती किए गए ।

7-3-1973 को इसी सदन में माननीय कृषि मंत्री ने एक ध्यानाकर्षण प्रस्ताव के उत्तर में यह आश्वासन दिया था. . . .

अध्यक्ष महोदय : यह तो आप एक मिनट में तबज्जह दिला कर खत्म करें ।